



DIVISION BENCH
COURT - II

P-101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/404(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH FEBRUARY, 2023, 02:00 P.M

IN THE MATTER OF	THE SOUTH INDIAN BANK LIMITED VS GOLD VIEW VYAPAAR PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel/Authorised Representative appeared physically/through video conference:

For FC : Dr. Abhimanyu Chopra, Adv.
Mr. Parag Maini, Adv.
Mr. Raghav Chadha, Adv.

For CD : Mr. Santosh Kumar Ray, Adv.
Ms. Sumana Mukherjee, Adv.

ORDER

1. Ld. Counsel for the Financial Creditor present. Ld. Counsel for the Corporate Debtor present.
2. Heard the Ld. Counsel for the parties. It is learnt that settlement has been arrived at between the parties and Rs.19.90 Crores have already been paid. For the balance amount, a draft for Rs.10 Lakhs has already been handed over to the Financial Creditor. Therefore, substantial part of the order is complied with and nothing remains to be paid to the Financial Creditor.
3. In view of the above, CP(IB)/404(KB)2020 is **disposed of as withdrawn**.
4. File be consigned to the records.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**